

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1
17/08/2020
O.A./260/320/2020

UPENDRA SAHU
-V/S-
D/O POST

ITEM NO:16

FOR APPLICANTS(S) Adv. : Mr. T. K. Mishra

FOR RESPONDENTS(S) Adv.: Mr. P. R. J. Dash

Notes of The Registry	Order of The Tribunal
	<p>Heard Learned counsel for the applicant and Mr. P. R. J. Dash, Learned counsel who appeared on behalf of respondents. Registry to reflect name of Mr. P. R. J. Dash as respondents' counsel in future cause list. It is ascertained that punishment order dated 15.06.2020 has been challenged in appeal filed on 17.07.2020. It is ascertained that annual increment was due in favour of the applicant in the month of July, 2020 and next increment is due on July, 2021. The punishment order is withholding of one increment for two years without cumulative effect. So there is no question of stay order at this stage.</p> <p>In view of the above, we are disposing of this OA at this stage, without expressing any opinion on merit of the case, with a direction to Respondent No. 4 to dispose of the applicant's appeal dated 17.7.2020 (Annexure-A/6) in accordance with law within three months from the date of receipt of copy of this order.</p> <p>Accordingly the OA stands disposed of.</p> <p>Copy of the order to both the sides. Parties may take action on the basis of this order which will be uploaded on website.</p> <p>(SWARUP KUMAR MISHRA) MEMBER (J)</p> <p>(GOKUL CHANDRA PATI) MEMBER (A)</p> <p>sadish</p>